

Central Administrative Tribunal, Principal Bench

O.A. No. 2222/97

New Delhi, this the 3rd day of August, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

1. All India Telephone Civil Wing Non-Gazetted Employees Union, Central Head Quarters RZ-69 South Extension Part-III, Sukkar Bazar Uttam Nagar, New Delhi-59. (through Shri M. R. Vashisht, General Secretary).
2. Shri A. S. Sharma D/man Grade.II (C) o/o Ex. Engineer-IV, MTNL, Eastern Court, New Delhi.

... Applicants

(By Advocate Shri E.X. Joseph)

Versus

1. Secretary to the Govt. of India, Ministry of Communication, (Department of Telecommunications) Parliament Street, New Delhi-1.

2. The Chairman, Department of Telecommunication, 20 Sanchar Bhawan, Ashoka Road, New Delhi-1.

- Respondents

(By Advocate - Sh. S. M. Arif)

O R D E R (ORAL)

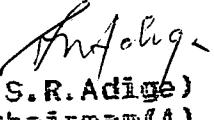
By Hon'ble Mr. S. R. Adige, Vice Chairman(A)

1. Heard both sides.
2. Both sides agree that the reliefs claimed by applicants are fully covered by the CAT Jaipur Bench's order dated 19.5.2000 in OA 256/96 (Babu Lal Jatolia Vs. UOI & Another).
3. Under the circumstances, the OA succeeds and is allowed to the extent that respondents are directed to extend the benefits granted in Jatolia's case (Supra) to

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... applicants within 3 months from the date of receipt of a copy of this order. No costs.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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